



2026:AHC-LKO:3731

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 17 of 2026

Deshraj

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chieef Secy. Deptt. Of
Revenue Lko And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Kumar Verma
Counsel for Respondent(s)	:	C.S.C., Dilip Kumar Pandey

Court No. - 25

HON'BLE AMITABH KUMAR RAI, J.

1. Heard Shri Dinesh Kumar Verma, learned counsel for the petitioner and learned Standing Counsel representing the State-respondents.

2. This petition has been filed with the following prayers :-

"(i) Issue a writ order or direction in the nature of mandamus the opposite parties to take action for removal of illegal encroachment of gata no.178 measuring area 0.0250 hectare situated at panchayat Sadarpur, Pargana Sadarpur, Tehsil Mahmoodabad, District Sitapur, in the interest of justice and equity.

(ii) Issue a writ order or direction in the nature of mandamus commanding the state authorities to restrain the opposite party no.6 not to encroach the land of gata no.178 measuring area 0.0250 hectare at panchayat Sadarpur, Pargana Sadarpur, Tehsil Mahmoodabad, District Sitapur in the interest of justice and equity."

3. Learned Standing Counsel, on the basis of written instructions, has informed that proceedings under Section 67 U.P. Revenue Code, 2006 have already been initiated against the encroachers and that a case has been registered as Case No.T202510640613971 (Gram Sabha Sadarpur vs. Nandlal), which is pending before the court of Tehsildar, Mahmoodabad, Sitapur.

4. In view of the above, the writ petition is **disposed of** with a direction to the Tehsildar, Mahmoodabad, Sitapur (respondent No.4) to decide Case No.T202510640613971 (Gram Sabha Sadarpur vs. Nandlal) strictly in accordance with law, expeditiously, preferably within a period of six months from the date of production of a certified copy of this order.

(Amitabh Kumar Rai,J.)

January 19, 2026

Shubhankar